

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**CONTEMPT PETITION NO.060/00081/2020**

**IN**

**ORIGINAL APPLICATION NO.060/00420/2020**

**DATED THIS THE 18<sup>TH</sup> DAY OF MARCH, 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

**HON'BLE SMT AJANTA DAYALAN, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

MES-371978 Ashwani Kumar,  
S/o Shri Pawan Kumar,  
Aged 54 years,  
Working as FGM (HS-I),  
O/o Garrison Engineer (Air Force),  
Ambala Cantt 133001  
(Resident of House No. 59, Prem Nagar,  
Ambala City 133 001)

....Petitioner

(By Advocate Shri Rishav Sharma – through video conference)

Vs.

1. Dr. Ajay Kumar, IAS,  
Secretary, Ministry of Defence,  
South Block, New Delhi 110 011

2. Shri D.R. Negi,  
Principal Controller of Defence Accounts,  
Western Command,  
Sector – 9, Chandigarh 160009

3. Major Pratik Mehta,  
Garrison Engineer (Air Force),  
Ambala Cantt. 133001

.....Respondents

(By Shri Sanjay Goyal, SCGSC – through video conference)

**O R D E R (ORAL)****PER: SURESH KUMAR MONGA, MEMBER (J)**

At the very outset, Shri Sanjay Goyal, learned counsel for the respondents, has submitted that the respondents have issued a speaking order dated 16.03.2021 in compliance of the order dated 07.07.2020 passed by this Tribunal in OA No. 060/00420/2020 and, therefore, nothing survives in the present Contempt Petition.

2. The fact with regard to issuance of order dated 16.03.2021 as stated by Shri Sanjay Goyal, learned counsel for the respondents, has not been disputed by Shri Rishav Sharma, learned counsel for the petitioner. Shri Sharma, however, states that the Contempt Petition may be disposed of with liberty to file a fresh Original Application to lay a challenge to the order dated 16.03.2021 which has now been issued by the respondents.

3. In view of the above, the Contempt Petition is disposed of with liberty as aforesaid.

4. Rule of the Court is discharged.

**(AJANTA DAYALAN)  
MEMBER (A)**

**(SURESH KUMAR MONGA)  
MEMBER (J)**

/ksk/